

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.480/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>th</sup> November 2017, 10.30 A.M**

| Name of the Company | Sunny Paul-Vs-Bee Bee Contral Pvt.Ltd. & Ors.                        |                        |                     |
|---------------------|--|------------------------|---------------------|
| Under Section       | 241/242  |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1. MR. SAUBHIK CHOWDHURY, Adv.

2. MR. ~~DEEP~~ SAPTARSHI BANERJEE, Adv.

3. MR. DRIPTO MAJUMDAR, Adv.

Respondents

D Majumdar  
08/11/17

1) Khishnendu Bhattacharyer, Advocate

2) Arick Banerjee, Advocate

3) Arichok Guha, Advocate

4) Somsurva Mukherjee, Advocate

Petitioners.

Arichok Guha,  
Advocate  
08/11/17

P.T.O.




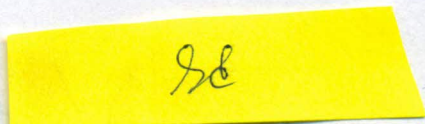
## ORDER

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the respondents made a request that 2 weeks' further time may be given for filing reply. Prayer is allowed subject to payment of Rs. 5,000/- as cost, which shall be paid to the Prime Minister's National Relief Fund. Respondents may file reply after paying the cost within 2 weeks with an advance to the opposite party. Thereafter rejoinder, if any, may be filed within 2 weeks with a copy in advance to the opposite parties.

List on 20/12/2017. Status quo order passed earlier shall remain effective till next date of hearing.

  
(Jinan K.R.)  
Member (J)

  
(Vijai Pratap Singh)  
Member (J)